

amount. Therefore, I would solicit the support of the whole House and request them to pass this Bill. ...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : What about unorganised workers?

MR. SPEAKER : It does not come under this.

[Translation]

SHRI SANTOSH KUMAR GANGWAR : Mr. Speaker, Sir, for withdrawal of the resolution I have to say only that the liberalisation policy is being implemented and the government is fully seized of this matter and therefore, there is need for enhancing wages and amending bonus policy. This Bill has been brought after two years and I think another Bill will have to be considered and amendment made next year. There must be a comprehensive policy in this regard although your intentions are *boafide*.

Sir, I beg to move for the leave of the House to withdraw my resolution.

[English]

MR. SPEAKER : Is the pleasure of the House that the Resolution moved by Shri Santosh Kumar Gangwar be withdrawn?

The Resolution was, by leave, withdrawn.

MR. SPEAKER : I shall now put the motion moved by Shri P.A. Sangma to the vote of the House.

The question is :

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha be taken into consideration."

The Motion was adopted.

MR. SPEAKER : The House will now take up Clause-by-Clause consideration of the Bill. Shri Ramashray Prasad Singh, are you moving your amendments to Clauses 2 and 3?

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Sir I am not moving.

[English]

MR. SPEAKER : Now, there are no amendments moved. I shall now put Clauses 2 to 4 to the vote of the House.

The question is :

"That Clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER : The question is : "That clause 1 the Enacting Formula and the Long Title Stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P.A. SANGMA : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

21.02 hrs.

MOTION RE: SUSPENSION OF
PROVISO TO RULE 66

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Technology Development Board Bill, 1995 and the Research and Development Cess (Amendment) Bill, 1995 in as much as these are dependent on each other."

MR. SPEAKER : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Technology Development Board Bill, 1995 and the Research and Development Cess (Amendment) Bill, 1995 in as much as these are dependent on each other."

The motion was adopted.

21.03 hrs.

TECHNOLOGY DEVELOPMENT BOARD BILL
AND
RESEARCH AND DEVELOPMENT CESS
(AMENDMENT) BILL

[English]

MR. SPEAKER : Now, the House will take up item nos. 27 and 28 together for discussion.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move* :

"That the Bill to provide for the constitution of a Board for payment of equity capital or any other financial assistance to industrial concerns attempting commercial application of indigenous technology or adopting imported technology to wider domestic applications and for matters connected therewith or

* Moved with the recommendation of the President.